

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 17/82-ALC4/2007 **MEETING DATE** : 28.08.2007

1	Case No.: 31/30/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status:Case Deferred
	HQ File :01/87/050/00870/AM06/	RLA File :02/24/040/00154/AM06/	Lic.No/Date:0210082777 17.10.2005	Defer Date: 25.09.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cascara Dry Extract under para 4.7 of HBP. Committee observed that technical comments were called for from Department of Ayush, but same have not been received so far. Committee, therefore, decided to remind Department of Ayush at an appropriate level. Accordingly, the case was deferred for four weeks.			

2	Case No.: 39/9/82-ALC1/2006	Party Name:KDL BIOTECH LIMITED	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status:Case Deferred
	HQ File :01/82/050/00209/AM07/	RLA File :03/94/040/00021/AM07/	Lic.No/Date:0310379882 10.05.2006	Defer Date: 11.09.2007
	Decision : Committee considered the case as per agenda for ratification of norms for the export product Flu-Cloxacillin Sodium BP/USP/EP under para 4.7 of HBP. Committee observed that the firm as well as Pharmexcil were requested to furnish data duly certified by Central Excise Authority, but the same has not been received. Committee, therefore, decided to remind the firm as well as Pharmexcil to furnish the data and to defer the case for two weeks.			

3	Case No.: 2/31/83-ALC1/2006	Party Name:PRADEEP SHETYE PVT. LTD.	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status:Case Deferred
	HQ File :01/83/050/00707/AM07/	RLA File :03/95/040/00433/AM07/	Lic.No/Date:0310400643 22.09.2006	Defer Date: 25.09.2007
	Decision : Committee considered the case as per agenda for ratification of norms for the export product Micronized Rafoxanide under para 4.7 of HBP. Committee observed that the firm was requested to furnish Technical Specification including particle size, analysis for both import and export items vide letter dated 07.08.2007, but same has not been received. The Committee, therefore, decided to remind the firm and to defer			

the case for four weeks.

4	Case No.: 4/44/82-ALC1/2006	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Rejected
	HQ File :01/82/050/01215/AM07/	RLA File :09/24/040/00194/AM07/	Lic.No/Date:0910028005 31.10.2006	
	Decision : Committee considered the case as per agenda for ratification of norms for the export product Sodium Cromo Glycate under para 4.7 of HBP.			
	Committee observed that the firm was requested to furnish end use of the export product and copy of DML vide letter dated 23.07.2007, but the same has not been received. The Committee, therefore, decided to reject the case since the quantity of inputs can not be computed in absence of the aforesaid information/documents. RLA concerned may take further necessary action including cancellation of Advance Licence under para 4.7 of HBP.			

5	Case No.: 37/36/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Deferred
	HQ File :01/83/050/00874/AM07/	RLA File :09/24/040/00307/AM07/	Lic.No/Date:0910028137 07.11.2006	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Lamotrigine under para 4.7 of HBP.			
	The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.			

6	Case No.: 2/41/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Approved
	HQ File :01/83/050/00940/AM07/	RLA File :09/24/040/00334/AM07/	Lic.No/Date:0910028290 21.11.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Doxyfylline under para 4.7 of HBP.			
	The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/254/2006-PI-III dated 30.08.2007 decided to ratify norms of the export product under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Doxofylline-----1Kg.			

Import items:

1. Theophylline-----1.17kg/kg
2. Chloro Acetaldehyde dimethyl acetal---0.81kg/kg
3. Potassium carbonate-----0.89kg/kg
4. Methanol-----0.63kg/kg
5. Dimethyl formamide-----0.56kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

7	Case No.: 4/47/87-ALC1/2006	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Deferred
	HQ File :01/87/050/00827/AM07/	RLA File :09/24/040/00359/AM07/	Lic.No/Date:0910028661 18.12.2006	Defer Date: 25.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Lopinavir under para 4.7 of HBP. The Committee noted that a case of the firm has been approved earlier. It was decided to link the earlier case and defer the case for re-listing on 25.09.2007.			

8	Case No.: 4/9/83-ALC1/2007	Party Name:ZANDU CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Deferred
	HQ File :01/83/050/01315/AM07/	RLA File :03/95/040/01260/AM07/	Lic.No/Date:0310422065 06.03.2007	Defer Date: 25.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 2 Methyl 4,6 Bis(Trichloromethyl)1,3,5 Triazine (TAZ) under para 4.7 of HBP. The Committee decided to call from the firm information about end use of the export product and technical details in support of Yield claimed. Accordingly, the case was deferred for four weeks.			

9	Case No.: 1/17/82-ALC4/2007	Party Name:BIOLOGICAL E LTD	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Deferred
	HQ File :01/82/050/01860/AM07/	RLA File :09/24/040/00481/AM07/	Lic.No/Date:0910029748 23.03.2007	Defer Date: 25.09.2007
	Decision : Committee considered the case as per agenda for ratification of norms for the export product Noscapine Hcl under para 4.7 of HBP. Committee observed that the comments of Deptt. of Revenue (Narcotics) has been called for, but same has not been received. Committee, therefore, decided to remind Jt. Secretary (Narcotics) demi-officially for their comments. Accordingly, the case was deferred for four weeks.			

10	Case No.: 2/4/82-ALC4/2007	Party Name:HERBERT BROWN	Meet No/Date:17/82-ALC4/2007	Status: Case
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	PHARMACEUTICAL & RESEARCH LABS	28.08.2007	Withdrawn
HQ File :01/82/050/01906/AM07/	RLA File :03/94/040/01515/AM07/	Lic.No/Date:0310424944 29.03.2007	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Unylinker Nittomar Solid Support Loaded Support under para 4.7 of HBP.			
The Committee decided to withdraw the case as the same has already been transferred to DES-IV.			

	Case No.: 7/11/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Approved
	HQ File :01/82/050/00029/AM08/	RLA File :09/24/040/00020/AM08/	Lic.No/Date:0910030193 07.05.2007	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Bisacodyl 5mg Tablets under para 4.7 of HBP.			
	The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/209/2005-PI-III dated 14.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Bisacodyl tabs. 5mg. Import items: 1. Lactose-----4.112kg/1 lakh tablets 2. Maize Starch-----0.9942kg/1 lakh tablets 3. Pregelatinised Starch-----0.3338kg/1 lakh tablets 4. Bisacodyl-----0.500kg/1 lakh tablets 5. Magnesium stearate-----0.060kg/1 lakh tablets 6. Sucrose (PG Sugar)-----3.5762kg/1 lakh tablets 7. Povidone PVPK25-----0.090kg/1 lakh tablets 8. Purified Talc-----0.650kg/1 lakh tablets 9. Titanium Dioxide-----0.0650kg/1 lakh tablets 10. Cellacefate BP-----0.650kg/1 lakh tablets 11. Diethyl Phthalate BP-----0.0650kg/1 lakh tablets 12. Methanol BP-----1.582kg/1 lakh tablets 13. Dichloromethane BP-----4.746kg/1 lakh tablets 14. Quinoline Yellow Aluminium -----0.0750kg/1 lakh tablets Lake E104 RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms committee.			

12	Case No.: 32/9/82-ALC4/2007	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Deferred
	HQ File :01/82/050/00043/AM08/	RLA File :05/24/040/00093/AM08/	Lic.No/Date:0510203946 22.05.2007	Defer Date: 25.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Yohimbine Hydrochloride USP under para 4.7 of HBP. The representative of DC(SSi) present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, accordingly, decided to defer the case for four weeks.			

13	Case No.: 39/9/82-ALC4/2007	Party Name:WOCKHARDT LIMITED	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Deferred
	HQ File :01/82/050/00065/AM08/	RLA File :03/95/040/00157/AM08/	Lic.No/Date:0310431490 04.06.2007	Defer Date: 09.10.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Flu Strength Hot Lemon Powders 5 GM Sachet under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, accordingly, decided to defer the case for six weeks.			

14	Case No.: 40/9/82-ALC4/2007	Party Name:WOCKHARDT LIMITED	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Deferred
	HQ File :01/82/050/00066/AM08/	RLA File :03/95/040/00161/AM08/	Lic.No/Date:0310431494 04.06.2007	Defer Date: 09.10.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Hot Lemon Cold Relief Powers 5GM Sachet under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, accordingly, decided to defer the case for six weeks.			

15	Case No.: 2/17/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Approved
	HQ File :01/82/050/00067/AM08/	RLA File :09/24/040/00066/AM08/	Lic.No/Date:0910030528 13.06.2007	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 2-(6-Methoxy-2-naphthyl)propionic acid (DL-Acid) under para 4.7 of HBP.			

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/130/2006-PI-III dated 21.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

2-(6-Methoxy-2-Naphthyl)Propionic acid (DL-Acid)---1Kg.

Import items:

1. 2-Acetyl-6-Methoxy Naphthalene-----1.231kg/kg
2. Hydroxylamine Sulphate-----0.513kg/kg
3. Toluene-----0.68kg/kg
4. Carbon-----0.100kg/kg
5. Secondary Butanol-----1.02kg/kg
6. Mono chloro acetic acid-----0.492kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

16	Case No.:3/17/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status:Case Deferred
	HQ File :01/82/050/00073/AM08/	RLA File :09/24/040/00093/AM08/	Lic.No/Date:0910030626 21.06.2007	Defer Date: 25.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Finasteride under para 4.7 of HBP.			
	The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, accordingly, decided to defer the case for four weeks.			

17	Case No.:8/11/82-ALC4/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status:Case Deferred
	HQ File :01/82/050/00074/AM08/	RLA File :07/24/040/00196/AM08/	Lic.No/Date:0710052106 22.06.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Gemcitabine Hcl under para 4.7 of HBP.			
	The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, accordingly, decided to defer the case for two weeks.			

18	Case No.:4/17/82-ALC4/2007	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status:Case Approved
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HQ File :01/82/050/00105/AM08/	RLA File :05/24/040/00251/AM08/	Lic.No/Date:0510205698 03.07.2007	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Metronidazole Granules under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/29/2007-PI-III dated 30.08.2007 decided to ratify norms on repeat basis as per details below or as applied by the firm whichever is lower. Export product: Metronidazole Granules-----1kg. Import items: 1. Metronidazole-----0.3333kg/kg 2. Povidone/PVPK-----Not shown in DML. Hence not allowed. 3. Collidal Silicon Dioxide-----Not shown in DML. Hence not allowed. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.: 5/17/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Deferred
	HQ File :01/82/050/00115/AM08/	RLA File :09/24/040/00101/AM08/	Lic.No/Date:0910030910 17.07.2007	Defer Date: 25.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Glimepride under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, accordingly, decided to defer the case for four weeks.			

20	Case No.: 6/17/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:17/82-ALC4/2007 28.08.2007	Status: Case Deferred
	HQ File :01/82/050/00117/AM08/	RLA File :09/24/040/00122/AM08/	Lic.No/Date:0910030946 19.07.2007	Defer Date: 25.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Rampril under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, accordingly, decided to defer the case for four weeks.			

Date:28.08.2007
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer

Case No.A-527	M/S Divis Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/695/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/141/AM'08
Adv.Lic.No.0910030846 dated 11.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Cyclopentadecanolide (Recrystallised) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-528	M/S Suven Life Sciences Ltd.
Meeting No.17/08	F.No.01/82/50/308/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/13/AM'08
Adv.Lic.No.0910030250 dated 14.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Benzhydryl Thioacetamide under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-529	M/S Suven Life Sciences Ltd.
Meeting No.17/08	F.No.01/82/50/804/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/152/AM'08
Adv.Lic.No.0910030953 dated 20.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 2-Phenyl-2-Dimethyl Amino Butanol under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/14/2007-PI-III dated 30.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: 2-Phenyl-2-Dimethyl Amino Butanol-----1kg. Import items: 1. Propiophenone-----2.10kg/kg 2. Sodium Cyanide-----0.768kg/kg 3. IPA-----1.38kg/kg 4. Sodium BIS(2-Methoxy Ethoxy Aluminium Hydride (Synhydrid)-----2.412kg/kg 5. Acetone-----1.50kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-530	M/S Wanbury Limited.
Meeting No.17/08	F.No.01/82/50/920/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/95/40/1516/AM'07
Adv.Lic.No.0310436993 dated 20.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Ibuprofen DC Granules 65% under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly	

decided to defer the case for six weeks.

Case No.A-531	M/S Wanbury Limited
Meeting No.17/08	F.No.01/82/50/919/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/95/40/1517/AM'07
Adv.Lic.No.0310436987 dated 20.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Ibuprofen DC Granules 90% under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-532	M/S Wanbury Limited
Meeting No.17/08	F.No.01/82/50/915/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/95/40/1473/AM'07
Adv.Lic.No.0310436839 dated 19.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Carvedilol BP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-533	M/S Wanbury Limited
Meeting No.17/08	F.No.01/82/50/916/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/95/40/1472/AM'07
Adv.Lic.No.0910030846 dated 11.07.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Setralone (Tetralone) under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.

Case No.A-534	M/S Shodhana Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/389/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/49/AM'08
Adv.Lic.No.0910030335 dated 24.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 4-(2,3-Epoxy Propoxy) Carbazole under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-535	M/S Shodhana Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/390/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/40/AM'08
Adv.Lic.No.0910030336 dated 24.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 3-Oxo-4-Aza-5a-Androstane-17b-Carboxylic Acid under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-536	M/S Shodhana Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/388/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/48/AM'08
Adv.Lic.No.0910030334 dated 24.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 2-(2-Methoxy Phenoxy) Ethylamine under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-537	M/S Rashmi Pharma Pvt. Ltd
Meeting No.17/08	F.No.01/82/50/486/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/88/AM'08
Adv.Lic.No.0910030478 dated 07.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Orlistat Pellets 50% (Tetrahydro Lipstatin) under para 4.7 of HBP. The Committee in light of earlier decision taken in its 15/08 meeting held on 14.08.2007 vide case No.A-464 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Orlistat Pellets 50%-----1Kg. Import item: Olistat-----0.505kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-538	M/S Rashmi Pharma Pvt. Ltd
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Meeting No.17/08	F.No.01/82/50/836/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/163/AM'08
Adv.Lic.No.0910030992 dated 24.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Orlistat Pellets 50% (Tetrahydro Lipstatin) under para 4.7 of HBP. The Committee in light of earlier decision taken in its 15/08 meeting held on 14.08.2007 vide case No.A-464 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Orlistat Pellets 50%-----1Kg. Import item: Olistat-----0.505kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-539	M/S Vasudha Pharma Chem. Ltd
Meeting No.17/08	F.No.01/82/50/802/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/537/AM'07
Adv.Lic.No.0910030951 dated 20.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 4-Piperidone Monohydro Hydrochloride (4-Piperidone H2O Hcl) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-540	M/S Vasudha Pharma Chem Ltd.
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Meeting No.17/08	F.No.01/82/50/821/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/42/AM'08
Adv.Lic.No.0910030972 dated 23.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Cis-4-Amino-3-Methoxy-Piperidine-1-Carboxylic Acid Ethyl Ester Monohydrochloride under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-541	M/S Vasudha Pharma Chem Ltd
Meeting No.17/08	F.No.01/82/50/822/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/68/AM'08
Adv.Lic.No.0910030973 dated 23.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 2-Butyl-4-Chloro-5-Formyl Imidazole (OR) 2(n-Butyl)-4-Chloro-5-Formyl Imidazole under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-542	M/S Vasudha Pharma Chem Ltd.
Meeting No.17/08	F.No.01/82/50/803/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/151/AM'08
Adv.Lic.No.0910030952 dated 20.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product N-Carbethoxy-4-Piperidinol (or) 4-Hydroxy-N-Carbethoxy Piperidine (or) N-Carbethoxy-4-Hydroxy Piperidine under para 4.7 of HBP.	

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.

Case No.A-543	M/S Suven Life Sciences Ltd.
Meeting No.17/08	F.No.01/82/50/309/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/25/AM'08
Adv.Lic.No.0910030251 dated 14.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 2,4-Dichloro Pyrimidine under para 4.7 of HBP. The Committee in light of earlier decision taken in its 8/08 meeting held on 28.06.2007 vide case No.9/34/83-ALC1/2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: 2,4-dichloro pyrimidine-----1Kg. Import item: 1. Uracil (2,4-Dihydroxy Pyrimidine)-----1.12kg/kg 2. Dichloro methane (Methylene chloride)-----1.00kg/kg 3. Diethyl aniline-----1.24kg/kg 4. Triethylamine-----1.09kg/kg 5. IPA-----0.50kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-544	M/S XL Laboratories Pvt. Ltd.
Meeting No.17/08	F.No.01/82/50/1151/AM'07/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/785/AM'07
Adv.Lic.No.0510198209 dated 22.01.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Evirose 1000, 100 and 400 Capsules under para 4.7 of HBP.

The representative of DC(SSl) present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.

Case No.A-545	M/S XL Laboratories Pvt. Ltd.
Meeting No.17/08	F.No.01/82/50/933/AM'07/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/679/AM'07
Adv.Lic.No.0510194717 dated 20.11.2006	
The Committee considered the case as per agenda for ratification of norms for the export product Cipfast-500 Tablets under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/70/2007-PI-III dated 30.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Cipfast 500 tablets Import items: 1. Ciprofloxacin hcl-----582.20mg/tablet of 500mg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-546	M/S Cadila Healthcare Ltd.
Meeting No.17/08	F.No.01/82/162/1479/AM'07/DES-III
Meeting Date: 28.08.2007	RLA F.No.08/24/40/355/AM'07
Adv.Lic.No.0810063496 dated 09.03.2007	
The Committee considered the case as per agenda for ratification of norms for the export product	

Atorvastatin Condensation Product Pharma Grade under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/73/2007-PI-III dated 30.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Atorvastatin Condensation Product-----1kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	Methyl Isobutyryl Acetate	0.970kg/kg
2.	4-Methy-5-Hydroxy ethyl Thiazole	0.120kg/kg
3.	(4R,Cis)-1,1-dimethyl ethyl-6-cyanomethyl-2,2-dimethyl-1,3-Dioxane-4-Acetate	0.635kg/kg
4.	Methanol	1.09kg/kg
5.	Cyclohexane	2.77kg/kg
6.	Tetrahydrofuran	0.53kg/kg
7.	Isopropyl alcohol	4.49kg/kg
8.	Toluene	1.62kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-547	M/S Cipla Ltd.
Meeting No.17/08	F.No.01/82/50/863/AM'07/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/94/40/415/AM'07
Adv.Lic.No.0310390107 dated 19.07.2006	

The Committee considered the case as per agenda for ratification of norms for the export product Equine Butazone Granules/Phenylbutazone Granules under para 4.7 of HBP.

The Committee taking a cue from SION at Sl.No.A-1945 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Equine Butazone Granules/Phenyl Butazone Granules

(Each pack of 1 gram)-----3,00,000 packs

Import item:

Phenyl Butazone-----60.60kg/3,00,000 packs

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-548	M/S Cipla Ltd.
Meeting No.17/08	F.No.01/82/50/168/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/94/40/17/AM'07
Adv.Lic.No.0310426065 dated 10.04.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets and Triomune 40/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-549	M/S Ce-Chem Pharmaceuticals, Bangalore
Meeting No.17/08	F.No.01/82/50/46/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.07/24/40/136/AM'08
Adv.Lic.No.0710051761 dated 25.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Pencillin Potassium 250mg Tablets under para 4.7 of HBP. The Committee observed that the firm was requested to furnish copy of DML alongwith approved list of import items, but the same has not been received. The Committee, therefore, decided to remind the firm and to defer the case for four weeks.	

Case No.A-550	M/S Gracure Pharmaceuticals Ltd
Meeting No.17/08	F.No.01/82/162/726/AM'07/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/112/AM'07
Adv.Lic.No.0510185320 dated 22.06.2006	
The Committee considered the case as per agenda for ratification of norms for the export product Doxy-200 Tabs under para 4.7 of HBP. The Committee decided to call for copy of DML from the firm. The case was accordingly deferred for four weeks.	

Case No.A-551	M/S Arvee Chem Pharma Pvt. Ltd.
Meeting No.17/08	F.No.01/82/50/297/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.07/24/40/84/AM'08
Adv.Lic.No.0710051589 dated 10.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Dibenzosuberone Chemical Product under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.	

Case No.A-552	M/S IPCA Laboratories Ltd.
Meeting No.17/08	F.No.01/83/50/589/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/94/40/248/AM'08
Adv.Lic.No.0310432927 dated 18.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Testosterone Propionate under para 4.7 of HBP.	

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/116/2005-PI-III dated 30.08.2007 in the case of M/S Avik Pharmaceuticals Ltd decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product;

Testosterone Propionate BP/USP-----1Kg.

Import items:

1. 4-Anrostene 3,17 Dione (Androstenedione)-----1.25kg/kg
2. Trimethyl Ortho formate-----0.57kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-553	M/S Intas Pharma Ltd.
Meeting No.17/08	F.No.01/82/50/168/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.08/24/40/69/AM'08
Adv.Lic.No.0810065436 dated 18.06.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Gemcitabine for Injection under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006 PI-III dated 30.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Gemcitabine for injection USP 200mg/vial, 10ml Vial-----15,000 Nos.

Gemcitabine for injection USP 1000mg/vial, 50ml Vial-----4,000 Nos.

Gemcitabine for injection USP 2000mg/vial, 100ml Vial-----1,800 Nos.

Import item:

Gemcitabine hcl. USP-----12.85kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-554	M/S Nicholas Piramal India Ltd
Meeting No.17/08	F.No.01/82/50/2/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/95/40/244/AM'08
Adv.Lic.No.Not issued. The case is under para 4.4.2	
The Committee considered the case as per agenda for fixation of norms for the export product Oxysept Tablets (9081X) Contact Lens Cleaning Tablets under para 4.4.2 of HBP. The Committee observed that at the time of making application for issue of Advance Authorization, it is not clear whether the item of import/export is biotechnology item and on the basis of declaration given by the firm in terms of para 4.7 of HBP (Vol.I), R.As issue authorizations. In this case, the firm has given a declaration that the item of import/export are not biotechnology items. With a view to ascertain the same, the Committee decided to refer a copy of application to Department of Biotechnology for their comments and deferred the case for four weeks.	

Case No.A-555	M/S Makson Inds. Pvt. Ltd.
Meeting No.17/08	F.No.01/82/162/196/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/95/40/409/AM'07
Adv.Lic.No.0310390363 dated 20.07.2006	
The Committee considered the case as per agenda for ratification of norms for the export product Vicks Vaporub under para 4.7 of HBP. The representative of DC(SSl) present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.	

Case No.A-556	M/S Medlay Pharmaceuticals Ltd.
Meeting No.17/08	F.No.01/82/50/139/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/95/40/380/AM'08
Adv.Lic.No.0310437336 dated 25.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Ecoflox-500 Tablet (Ciprofloxacin BP 500mg) under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/70/2007-PI-III dated 30.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Cipfast 500 tablets Import items: 1. Ciprofloxacin hcl-----582.20mg/tablet of 500mg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-557	M/S Vivin Laboratories Pvt. Ltd.
Meeting No.17/08	F.No.01/82/50/871/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/138/AM'08
Adv.Lic.No.0910031028 dated 01.08.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 5-O Benzoyl-2,3-Didehydro-5-Methyl Uridine under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.A-558	M/S Suven Life Sciences Ltd.
Meeting No.17/08	F.No.01/82/50/840/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/165/AM'08
Adv.Lic.No.0910031004 dated 27.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Doxyphylline under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/254/2006-PI-III dated 30.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Doxyphylline-----1kg. Import items: 1. Theophylline-----1.17kg/kg 2. Chloro acetaldehyde dimethyl acetal-----0.81kg/kg 3. Potassium carbonate-----0.89kg/kg 4. Methanol-----0.63kg/kg 5. Dimethyl formamide-----0.56kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-559	M/S Smilax Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/837/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/155/AM'08
Adv.Lic.No.0910030999 dated 25.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product {3-5[Bramo-1-(fluorophenyl)(1.3-dihydro isobenzofuranyl)]-propyl]dimehylamine oxalate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly	

decided to defer the case for six weeks.

Case No.A-560	M/S Ranbaxy Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/608/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/248/AM'08
Adv.Lic.No.0510205474 dated 27.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Pravastatin Sodium under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/171/2006-PI-III dated 30.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Pravastatin Sodium-----1kg. Import item: 1. Compactin-----1.47kg/kg 2. Anti Form SAG-71-----0.05kg/kg 3. Acetonitrile-----7.17kg/kg 4. Acetone-----3.92kg/kg 5. Activated Carbon-----0.100kg/kg 6. Methanol-----1.05kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-561	M/S Ranbaxy Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/758/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/285/AM'08
Adv.Lic.No.0510206332 dated 16.07.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Atorvastatin Calcium under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.

Case No.A-562	M/S Ranbaxy Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/755/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/286/AM'08
Adv.Lic.No.0510206321 dated 16.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Citalopram Hydrobromide under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.	

Case No.A-563	M/S Ranbaxy Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/882/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/354/AM'08
Adv.Lic.No.0510207161 dated 03.08.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 1-benzyl-3,4,0dimethyl-2-(4-methoxy benzyl)-1,2,5,6-tetrahydropyridine oxalate (Pentazocine Intermediate) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.	

Case No.A-564	M/S Ranbaxy Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/700/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/279/AM'08
Adv.Lic.No.0510206048 dated 11.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Cefpodoxime Proxetil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.	

Case No.A-565	M/S Ranbaxy Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/699/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/278/AM'08
Adv.Lic.No.0510206047 dated 11.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Lisinopril under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.	

Case No.A-566	M/S Ranbaxy Laboratories Ltd.
Meeting No.17/08	F.No.01/82/50/698/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/274/AM'08
Adv.Lic.No.0510206046 dated 11.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Fosinopril Sodium under para 4.7 of HBP.	

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.

Case No.A-567	M/S Hetero Labs Ltd.
Meeting No.17/08	F.No.01/83/50/625/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/126/AM'08
Adv.Lic.No.0910030694 dated 29.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Irbesartan under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.	

Case No.A-568	M/S Hetero Labs Ltd.
Meeting No.17/08	F.No.01/83/50/398/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/41/AM'08
Adv.Lic.No.0910030347 dated 25.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Benazepril Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.	

Case No.A-569	M/S Hetero Labs Ltd.
Meeting No.17/08	F.No.01/83/50/83/AM'08/DES-III

Meeting Date: 28.08.2007	RLA F.No.09/24/40/83/AM'08
Adv.Lic.No.0910030508 dated 11.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Nelfinavir Mesylate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.	

Case No.A-570	M/S Hetero Labs Ltd.
Meeting No.17/08	F.No.01/83/50/499/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/84/AM'08
Adv.Lic.No.0910030506 dated 11.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Cilostazol under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.	

Case No.A-571	M/S Hetero Labs Ltd.
Meeting No.17/08	F.No.01/83/50/498/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/85/AM'08
Adv.Lic.No.0910030505 dated 11.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Didanosine under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.	

Case No.A-572	M/S Hetero Labs Ltd.
Meeting No.17/08	F.No.01/83/50/626/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/228/AM'07
Adv.Lic.No.0910030695 dated 29.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Tioconazole under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.	

Case No.A-573	M/S Hetero Drugs Ltd.
Meeting No.17/08	F.No.01/83/50/501/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/81/AM'08
Adv.Lic.No.0910030509 dated 11.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Lamivudine under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.	

Case No.A-574	M/S Hetero Drugs Ltd.
Meeting No.17/08	F.No.01/83/50/489/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/77/AM'08
Adv.Lic.No.0910030483 dated 08.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Valacyclovir Hydrochloride/Monohydrate under para 4.7 of HBP.	

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.

Case No.A-575	M/S Astrix Laboratories Ltd.
Meeting No.17/08	F.No.01/83/50/686/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/35/AM'08
Adv.Lic.No.0910030801 dated 06.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Stavudine under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.	

Case No.A-576	M/S Astrix Laboratories Ltd.
Meeting No.17/08	F.No.01/83/50/717/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/119/AM'08
Adv.Lic.No.0910030868 dated 12.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Ritonavir under para 4.7 of HBP. The Committee noted that the firm has been requested to furnish information vide letter dated 14.08.2007 in other case of the firm (F.No.01/87/50/826/AM07) and the same has not been received. The Committee decided to await reply of the firm and to re-list the case on 18.09.2007.	

Case No.A-577	M/S Astrix Laboratories Ltd.
Meeting No.17/08	F.No.01/83/50/718/AM'08/DES-III

Meeting Date: 28.08.2007	RLA F.No.09/24/40/118/AM'08
Adv.Lic.No.0910030869 dated 12.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Lopinavir under para 4.7 of HBP. The Committee noted that the firm has been requested to furnish information vide letter dated 07.08.2007 in other case of the firm (F.No.01/87/50/827/AM'07) for the same export product. The Committee decided to await reply of the firm. The case may be relisted on 18.09.2007.	

Case No.A-578	M/S Aurobindo Pharma Ltd.
Meeting No.17/08	F.No.01/83/50/520/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/96/AM'08
Adv.Lic.No.0910030542 dated 13.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Finasteride under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for three weeks. The Committee accordingly decided to defer the case for three weeks.	

Case No.A-579	M/S Aurobindo Pharma Ltd.
Meeting No.17/08	F.No.01/83/50/878/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/182/AM'08
Adv.Lic.No.0910031049 dated 06.08.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Benazepril Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for three weeks. The Committee accordingly decided to defer the case for three weeks.	

Case No.A-580	M/S Aurobindo Pharma Ltd.
Meeting No.17/08	F.No.01/83/50/831/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/446/AM'07
Adv.Lic.No.0910030991 dated 24.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Didanosine under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for three weeks. The Committee accordingly decided to defer the case for three weeks.	

Case No.A-581	M/S Aurobindo Pharma Ltd.
Meeting No.17/08	F.No.01/83/50/440/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/50/AM'08
Adv.Lic.No.0910030397 dated 31.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Metformin Hcl under para 4.7 of HBP. The Committee in light of earlier decision taken in its 2/08 meeting held on 16.05.2007 vide Case No.5/37/87-ALC1/2006 decided to ratify Norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product Metformin Hcl-----1kg Import items 1. Dicyanodiamide-----0.567kg 2. Iso Amyl Alcohol-----0.026kg 3. Methanol-----0.352kg 4. Activated carbon-----0.056kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-582	M/S Aurobindo Pharma Ltd.
Meeting No.17/08	F.No.01/83/50/331/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/37/AM'08
Adv.Lic.No.0910030255 dated 16.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium From 6-APA Route under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodium from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 4. Methylene chloride/Ethyl Acetate----0.620kg 5. 2-Ethyl Hexanoic Acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-583	M/S Aurobindo Pharma Ltd.

Meeting No.17/08	F.No.01/83/50/823/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/159/AM'08
Adv.Lic.No.0910030974 dated 23.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Efavirenz under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for three weeks. The Committee accordingly decided to defer the case for three weeks.	

Case No.A-584	M/S Associated Capsules Pvt. Ltd.
Meeting No.17/08	F.No.01/83/50/805/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/94/40/366/AM'08
Adv.Lic.No.0310436155 dated 13.07.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Cellulose Capsules under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/35/2007-PI-III dated 30.08.2007 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: Hydroxy Propyl Methyl Cellulose Capsules-----1kg. (unprinted cellulose capsules) Import item: Hydroxy Propyl Methyl Cellulose-----1.16kg (Cellulose Ether) RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-585	M/S Granules India Ltd.
Meeting No.17/08	F.No.01/83/50/393/AM'08/DES-III
Meeting Date: 28.08.2007	RLA F.No.09/24/40/46/AM'08
Adv.Lic.No.0910030337 dated 24.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Compresso ANG90 (Metamizole Sodium Granules DC Grade 90%) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee accordingly decided to defer the case for six weeks.	

Case No.B-237	M/S Alchem International Ltd.
Meeting No.17/08	F.No.01/87/50/374/AM'06/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/241/AM'06
Adv.Lic.No.0510160970 dated 29.06.2005	
The Committee considered the case as per agenda for ratification of norms for the export product Hyoscinen-Butyl Bromide or Hyoscine Hydro Bromide under para 4.7 of HBP. The Committee noted that in this case, norms were ratified under para 4.7 of HBP as per SION A-263 and the firm has now sought two additional import items outside the SION. The Committee after deliberation decided to maintain status quo.	

Case No.B-238	M/S Alchem International
Meeting No.17/08	F.No.01/87/50/375/AM'06/DES-III
Meeting Date: 28.08.2007	RLA F.No.05/24/40/242/AM'06
Adv.Lic.No.0510160970 dated 29.06.2005	
The Committee considered the case as per agenda for ratification of norms for the export product Hyoscinen-Butyl Bromide or Hyoscine Hydro Bromide under para 4.7 of HBP.	

The Committee noted that in this case, norms were ratified under para 4.7 of HBP as per SION A-263 and the firm has now sought two additional import items outside the SION. The Committee after deliberation decided to maintain status quo.

Case No.B-239	M/S Cipla Ltd.
Meeting No.17/08	F.No.01/82/50/1192/AM'04/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/24/40/2009/AM'04
Adv.Lic.No.0310245059 dated 01.01.2004	
The Committee considered the case as per agenda for amendment in the unit of quantity of import item under para 4.7 of HBP. The Committee observed that the PI Division vide their written comments conveyed vide their U.O. No.35011/49/2005-PI-III has recommended Sulfamethazine @202gm per Kg., but inadvertently in the minutes the quantity has been shown as 200mg per pack. The Committee after deliberation decided to amend the quantity of import item from 0.202mg/kg to 202gram/kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.B-240	M/S Cipla Ltd.
Meeting No.17/08	F.No.01/82/50/1996/AM'05/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/24/40/2713/AM'05
Adv.Lic.No.0310320852 dated 10.03.2005	
The Committee considered the case as per agenda for ratification of norms for amendment in the description of import item under para 4.7 of HBP. The Committee in consultation with the representative of PI Division present in the meeting decided to amend the description of import item from Beclomethasone Dipropionate to Budesomide.	

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.B-241	M/S Adani Pharmachem Pvt. Ltd.
Meeting No.17/08	F.No.01/87/50/474/AM'06/DES-III
Meeting Date: 28.08.2007	RLA F.No.24/80/40/61/AM'06
Adv.Lic.No.2410014625 dated 26.07.2005	
The Committee considered the case as per agenda for amendment in import item under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

Case No.B-242	M/S Aarti Drugs Ltd.
Meeting No.17/08	F.No.01/87/50/238/AM'07/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/94/40/361/AM'07
Adv.Lic.No.0310383220 dated 06.06.2006	
The Committee considered the case as per agenda for ratification of norms for amendment in the description of import item under para 4.7 of HBP. The representative of DC(SSl) present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.	

Case No.B-243	M/S Ariane Orgachem Pvt. Ltd.
Meeting No.17/08	F.No.01/87/50/448/AM'07/DES-III F.No.01/87/50/662/AM'07/DES-III F.No.01/87/50/873/AM'07/DES-III

	F.No.01/87/50/1025/AM'05/DES-III
Meeting Date: 28.08.2007	
Adv.Lic.No.0310278686 dated 02.07.2004 0310300140 dated 10.08.2006 0310394009 dated 13.04.2005 0310405378 dated 24.10.2006 0310414730 dated 05.01.2007	
The Committee considered the case as per agenda for enhancement in the quantity of inputs under para 4.7 of HBP. The Committee observed that the quantity of inputs as per all industry data has already been given to the firm, but they are seeking the quantity of inputs as per their own data. The Committee after deliberation decided to maintain status quo.	

Case No.B-244	M/S Centaur Chemicals Pvt. Ltd.
Meeting No.17/08	F.No.01/82/50/875/AM'06/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/94/40/855/AM06
Adv.Lic.No.0310354691 dated 02.11.2005	
The Committee considered the case as per agenda for enhancement in the quantity of inputs under para 4.7 of HBP. The Committee noted that the norms in this case were ratified as per SION A-3358. The Committee, therefore, decided to maintain status quo.	

Case No.B-245	M/S Aarti Drugs Ltd.
Meeting No.17/08	F.No.01/87/50/465/AM'07/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/94/40/277/AM06 RLA F.No.03/94/40/999/AM06 RLA F.No.03/94/40/201/AM07

	RLA F.No.03/94/40/627/AM06 RLA F.No.03/94/40/933/AM07									
Adv.Lic.No.030340050 dated 20.07.2005 Adv.Lic.No.0310365358 dated 01.02.2006 Adv.Lic.No.0310383693 dated 08.06.2006 Adv.Lic.No.0310399630 dated 15.09.2006 Adv.Lic.No.0310415187 dated 09.01.2007										
The Committee considered the case as per agenda for correction in the description of import items under para 4.7 of HBP. The Committee decided to allow amendment in the description of import items after due verification as per details below; <table><tr><th>Sl.No.</th><th>Description as per earlier decision of NC</th><th>Amended description</th></tr><tr><td>1.</td><td>Methane Sulphonide Chloride</td><td>Methane Sulphonyl Chloride</td></tr><tr><td>2.</td><td>Methyline dichloride</td><td>Methylene Dichloride</td></tr></table> RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.		Sl.No.	Description as per earlier decision of NC	Amended description	1.	Methane Sulphonide Chloride	Methane Sulphonyl Chloride	2.	Methyline dichloride	Methylene Dichloride
Sl.No.	Description as per earlier decision of NC	Amended description								
1.	Methane Sulphonide Chloride	Methane Sulphonyl Chloride								
2.	Methyline dichloride	Methylene Dichloride								

Case No.B-247	M/S Shilpa Medicare Ltd.
Meeting No.17/08	F.No.01/87/50/1517/AM'06/DES-III
Meeting Date: 28.08.2007	RLA F.No.07/24/40/1025/AM'06
Adv.Lic.No.0710043911 dated 23.03.2006	
The Committee considered the case as per agenda for ratification of norms for the export product N-[B-D-Ribofuranosyl]-5-Hydroxyimidazole-4-Carbosamide Technical Grade under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.	

Case No.B-248	M/S Sun Pharmaceutical Industries
Meeting No.17/08	F.No.01/87/50/271/AM'06/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/95/40/293/AM'06
Adv.Lic.No.0310333790 dated 09.06.2005	

The Committee considered the case as per agenda for ratification of norms for the export product Carbamazepine Pure under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/267/2004-PI-III dated 30.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Sl.No.	Description of Export Product	Quantity
1.	Carbamazepine BP (assay 98% to 102% by HPLC on anhydrous basis, single impurity not more than 0.1%, total impurities not more than 0.5%)	1Kg.

Import item:

Sl.No.	Description of import items	Quantity allowed
1.	Carbamazepine Crude (assay 97% to 102% by HPLC on anhydrous basis, single impurity not less than 0.2%, total impurities not less than 1.0%)	1.02kg/kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.B-249	M/S Makson Industries Pvt. Ltd.
Meeting No.17/08	F.No.01/82/50/433/AM'07/DES-III
Meeting Date: 28.08.2007	RLA F.No.03/95/40/317/AM'07
Adv.Lic.No.0310386400 dated 23.06.2006	

The Committee considered the case as per agenda for ratification of norms for the export product Vicks Veporub under para 4.7 of HBP.

The representative of DC(SSl) present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee accordingly decided to defer the case for four weeks.

Case No.B-250	Chemexcil, Mumbai
Meeting No.17/08	F.No.01/82/54/1/AM'08/DES-III
Meeting Date: 28.08.2007	
The Committee considered the case as per agenda for fixation of value addition for DEPB rate in respect of export product Menthol. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

Case No.B-251	M/S Lupin Ltd.
Meeting No.17/08	F.No.01/82/162/285/AM'06/DES-III
Meeting Date: 28.08.2007	
The Committee considered the case as per agenda for fixation of value addition for DEPB rate in respect of export product '3C7ACCA'. The Committee decided to re-examine the case on file.	

Case No.B-251A	F.No.01/82/50/433/AM'07/DES-III
Meeting No.17/08	Meeting Date: 28.08.2007
The Committee considered the case as per agenda for fixation of value addition for revision of DEPB rate in respect of export product 'Atenolol BP/USP'.	

The Committee observed that there are six import items in the SION A-79, but the cif value of four import items could be collected from the site eximkey.com. The Committee decided that the case may be referred to DEPB Committee as the cif value of two import items may be available with the Department of Revenue.

Case No.B-251B	F.No.01/82/50/433/AM'07/DES-III
Meeting No.17/08	Meeting Date: 28.08.2007
The Committee considered the case as per agenda for fixation of value addition for revision of DEPB rate in respect of export product 'Aminophylline'. The Committee observed that SION for the above export product has already been deleted. The Committee, therefore, decided to withdraw the case.	